

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.NO.2369/2000

(2)

New Delhi, this the 24th day of November, 2000

Hon'ble Sh. S.A.T. Rizvi, Member (A)

Ms. Jameela Khatoon  
W/O Late Qudratullah  
C/O Olympic Watch Repairing Works,  
Near Jama Masjid,  
PO Nagina, Distt. Bijnor,  
UP- At present at N.D. ....Applicant.  
(By Advocate: Sh. Javed Ahmed)

VERSUS

1. Union of India - Ministry  
of Finance through its  
Secretary, North Block,  
New Delhi.
2. Chief Commissioner of Income Tax  
Delhi I,  
CR Bldg. ITO,  
New Delhi.
3. Treasurer,  
Treasury Bijnor  
Distt. Bijnor,  
UP.

....Respondents:

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. This is a case for grant of family pension. The applicant-widow has been filing repeated representations with the office of the Chief Commissioner of Income Tax, New Delhi for grant of pension without any success so far. The applicant's husband who was LDC in Income Tax Office, died on 17.9.95, i.e., over 5 years ago. It is obvious that the respondents have taken a long time but the family pension has not been granted. Placed on record is a series of correspondence between the office of the Chief Commissioner of Income Tax and the Officers concerned. Also placed on record is the correspondence between the Senior Treasurer, Bijnor, and the Chief

*Dr*

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Commissioner of Income Tax dated 31.3.99 in which it has been pointed out that the papers relating to the grant of family pension were being enclosed. This happened again roughly two years ago. Apparently, the Chief Commissioner has not been able to sort out this matter in spite of a lapse of the aforesaid period of two years.

3. It is a case of hardship and, therefore, I would like to dispose of this OA by a direction to the respondent No.2 (Chief Commissioner of Income Tax) to consider the matter and issue orders granting family pension within a period of three months from the date of receipt of a copy of this order. In case of any difficulty in granting pension, the respondents shall pass a speaking and a reasoned order, a copy of which will be given to the applicants. This order will also be passed within the same period of three months. In disposing of the matter, the respondent No.2 will grant an opportunity to the applicant to state her case in person or through a representation.

4. The OA is disposed of as above at the admission stage itself. No costs.

5. Registry is directed to send a copy of the OA along with this order to the respondents.

S.A.T. Rizvi

(S.A.T. Rizvi)  
Member (A)

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